

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.3158/Del/2019
Assessment Year : 2014-15

Ms. Babita Malhotra,
D-11, Gharonda Apartments,
Shreshtha Vihar,
Delhi – 110 092.
PAN : AIUPM6505G.
(Appellant)

Vs. Income Tax Officer,
Ward-72(5),
New Delhi.

(Respondent)

Appellant by : Shri Rajiv Kumar, CA.
Respondent by : Ms. Rinku Singh, Senior DR.

Date of hearing : 04.12.2020
Date of pronouncement : 04.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-28, New Delhi dated 5th February, 2019.

2. The learned counsel for the assessee, vide email dated 1st December, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 4th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar